

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION No. 3175
TO BE ANSWERED ON 31.12.2018**

Appointments of VCs/Teachers

3175. SHRI GANESH SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has noticed any irregularities and malpractices in financing and appointments of Vice Chancellors (VCs) and teachers in the various Central and State Universities along with Jawaharlal Nehru University (JNU), Banaras Hindu University (BHU), Delhi University (DU) and Kerala during the last five years;

(b) if so, the details of each of such irregularities and malpractices being noticed by the Government, date-wise and university-wise;

(c) whether the Comptroller and Auditor General of India (CAG) conducts annual audit on financial, administrative and establishment matters of the Universities;

(d) if so, the details of the audit observations reported thereto;

(e) whether any investigating agency has examined and found flaw of irregularities and malpractices going on in financing and appointments of VCs and teachers throughout the country; and

(f) if so, the details thereof and the reaction of the Government thereto along with the corrective steps/action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)**

(a) & (b): The appointment of Vice Chancellors in Central Universities is made in a transparent manner as per the procedure prescribed in the relevant Act and Statutes of the respective University. The President of India in his capacity as the Visitor of concerned University appoints the Vice Chancellor on the basis of the recommendations of the Search-cum-Selection Committee which comprises nominees of Executive Council/Board of Management/Court of the concerned Central University as well as Visitor's nominees.

So far as financing of Central Universities is concerned, a proper mechanism has been put in place for sanctioning of funds and monitoring its utilization. The UGC releases the grants to them keeping in mind the proper utilization of funds and submission of Utilization Certificates to UGC for the grants previously disbursed. All the financial decisions are taken by the concerned Universities being the statutory Autonomous Institutions established under their respective Acts of

Parliament, with the approval of their statutory bodies like Finance Committee, Executive Council etc in accordance with the provisions of their Acts and Statutes & Ordinances made thereunder. Further, the annual accounts and balance-sheets of the Universities are prepared under the direction of their Executive Council and is audited by the Comptroller and Auditor-General of India. A copy of the annual accounts together with the audit report is laid before both Houses of Parliament.

No complaints regarding irregularities and malpractices in financing and appointments of Vice Chancellors of Central Universities were received in this Ministry. Even when such complaints regarding irregularities in financing and appointment of teachers are received, these are forwarded to the Executive Council of the concerned Central University for appropriate action. So far as the State Universities are concerned, they come under the domain of the State Governments.

(c) & (d): The Comptroller & Auditor General (CAG) of India conducts annual audit of financial, administrative and establishment matters of all the Central Universities. The corrective measures on audit observations are taken by the University administration and the action taken is reported to the CAG regularly. The Separate Audit Reports of all Central Universities, duly audited by the CAG, are submitted to the Parliament every year.

(e) & (f): This Ministry has no information about any such enquiry.
